

Adequate safeguards have been built in the MOS to ensure that the non-tribals in the Bodo Territorial Council (BTC) areas are not disadvantaged in relation to any rights and privileges including land rights presently enjoyed by them at the commencement of BTC.

Amendment in Official Secrets Act, 1923

†3441. SHRIRAMJETHMALANI:

SHRILAJPATRAI:

SHRIKARNENDU BHATTACHARJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have received letters from some Members of Parliament insisting to amend the Official Secrets Act, 1923;

(b) if so, the facts in this regard and whether prior to this the Press Council of India had also insisted for this; and

(c) if so, the period when the Government have received the above letters and the decision taken so far in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIN PATHAK): (a) to (c) Yes, Sir. The matter is being looked into and the position in this regard will be laid on the Table of the House.

Financial assistance to Kerala for modernisation of police

3442. SHRI N.K. PREMACHANDRAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of Kerala sought financial assistance from the Central Government to modernise the State Police Force;

(b) if so, the details thereof;

(c) whether Government extended financial assistance to Kerala to defray the cost of modernisation of the State Police;

(d) if so, the details thereof; and

(e) whether any proposal for financial assistance put in by Kerala has been pending for decision, and if so, the details thereof?

†Original notice of the question was received in Hindi.